

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).7844/2024

(Arising out of impugned final judgment and order dated 20-11-2023 in WRITC No.66679/2012 passed by the High Court of Judicature at Allahabad)

PROJECT DIRECTOR,
NATIONAL HIGHWAYS AUTHORITY OF INDIA

Petitioner(s)

VERSUS

NEERAJ UPADHYAY & ORS.

Respondent(s)

(FOR ADMISSION and IA No.84491/2024-CONDONATION OF DELAY IN
REFILING / CURING THE DEFECTS)

Date : 29-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Narendra Hooda, Sr. Adv.
M/S. M. V. Kini & Associates, AOR
Ms. Neetika Sharma, Adv.
Mr. Tavinder Sidhu, Adv.
Mr. Shaurya Lamba, Adv.

For Respondent(s) Ms. Kamini Jaiswal, Adv.
Mr. Rohit Kumar Singh, AOR
Mr. Satya Prakash Upadhyay, Adv.
Ms. Rani Mishra, Adv.
Ms. Rajlakshni Singh, Adv.
Mr. Prince Ujjwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. The learned senior counsel, Mr. Hooda for the petitioner seeks permission to delete the names of proforma respondent Nos.2 to 4.
3. Permission as sought for is granted.
4. Amended cause title be furnished within two days.

5. Let the notice be issued to the sole respondent.
6. Ms. Kamini Jaiswal, learned counsel, representing Mr. Rohit Kumar Singh, learned AOR, appearing on caveat on behalf of the sole respondent accepts notice and seeks time to file reply.
7. Let the reply be filed within four weeks.
8. Rejoinder, if any, be filed within four weeks thereafter.
9. List after eight weeks.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)